SPORT (SHRI EDALBIR SINGH): I beg tol lay on the Table-

- (1) A copy of Notification No. SEC.

 B. 3(44)/73.-Tpt (Hindi and English versions published in Delhi
 Gazette, dated the 2nd January,
 1975, under sub-section (3) of section
 133 of the Motor Vehicles Act, 1939
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-10314/76].

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1972-73, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (iii) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the period from 3rd November, 1971 to 31st March, 1972 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations, Act, 1950.
- (vi) A statement (Hind: and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-10315/76].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT 76. RULES FOR EXPORT OF CASHEW KERNELS, FISH AND FISH PRODUCTS AND FROG LEGS AND COFFEE (AMNDT.) RULES, 1975 WITH STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWAMATH PRATAP SINGED: I

- (1) A copy each of the rollowing Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1976, published in Notification No. S.O. 329 in Gazette of India, dated the 17th January, 1976.
 - (ii) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 330 in Gazette of India dated the 17th Ianuary, 1976.
 - (iii) The Export or Frog Legs (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 331 in Gazette of India, dated the 17th January, 1976.

[Placed in Library. See No. LT-10316/76].

- (2) (i) A copy of the Coffee (Amen ment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 456 in Gazette of India, dated the 12th April, 1975, under sub-section (3) of section 48 of the Coffee Act, 1942.
- A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (2) above.

[Placed in Library. See No. LT-10317/76].

Annual Report of the Indian Institute of Science, Bangalore for 1974-75 with Statement for Delay

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE

* Minister feden B.S. AAAGEA 544 1993 (SAKA) Accident in Bullempeli 10 Copi Mine (S.A.)

D. F. Yadav, I beg to lay on the Table...

- (1) A copy of the Annual Report of the Indian Institute of Science, Bangalore for the year 1974-75. [Placed in Library. See No. LT—10918/ 76].
- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report. [Placed in Library. See No. LT—10319/ 76].

#1'04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Raiya Sabla, I am directed to enclose a copy of the Prevention of Food Adulteration (Amendment) Bill, 1976, which has been passed by the Raiya Sabha at its sitting held on the 27th January, 1976."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Bisiness in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 27th January, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sule 127 of the Rules of Procedure

and Conduct of Business in th + Friyt Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd February, 1976, agreed without any amendment to the Assam Sillimanite Limited (Acquisition and Transfer of Refiretory Plant) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 27th January, 1976."

PREVENTION OF FOOD ADULTERA-TION (AMENDMENT) BILL As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Prevention of Food Adulteration (Amendment) Bill, 1976, as passed by Rajya Sabba.

11.05 hrs.

CAL LING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED ACCIDENT IN BELLAMPALI COAL MINE RESULTING IN DEATH OF SOM E MINERS.

SARDAR SWARAN SINGH SOKHI (Jamshedpur): I call the attention of the Minister of Energy to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported accident on the 28th January, 1976 in Bellampali mine of the Singaren; colleries, resulting in the death of 5 miners and injury to several others."

THE MINISTER OF ENERGY (SHRI K. C. PANT): I regret to inform the House that according to the information received from the Singareni Collieries Co. Ltd. (a public sector undertaking under the Government of Andhra Pradesh), on the 28th January, 1976 at about 10°30-P.M. in the 2nd incline of Bellampali Coll cry there was an accident due to a massiv roof fall, measuring, 13 metres/4.5 masse